

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 158
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner
Vs.
Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 02.01.2020

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Balvinder Ralhan, Adv. for CA-35/19
Mr. Abhishek Anand, RP
Mr. K. Datta, Mr. Shantanu Sharma, Mr.
Neeraj Khapra, Mr. Pritpal Nijjar, Advs. for CA-
1028/18
For the respondent Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr.
Apporva Chowdhary, Advs.

ORDER

CA-2625(PB)/2019

This is an application filed by the proposed resolution applicant complaining that the resolution plan submitted by the applicant was not considered. On 26.11.2019 we have asked the non applicant-respondent (Resolution Professional) to file reply within a week and the matter was posted for hearing 13.12.2019. However, no reply has been filed. Accordingly, the application be posted for hearing as application under Section 33 of the Insolvency & Bankruptcy Code by the RP has also been filed as per the statement made by the counsel for the RP.

All other applications be listed for hearing on 21.01.2020.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)